

**GOVERNMENT OF INDIA
TOURISM
LOK SABHA**

UNSTARRED QUESTION NO:4745
ANSWERED ON:22.12.2014
ADVENTURE TOURISM
Sawaikar Shri Advocate Narendra Keshav

Will the Minister of TOURISM be pleased to state:

- (a) whether the Government proposes to promote the adventurous tourism in the country;
- (b) if so, the details thereof and the steps taken/being taken by the Government in this regard;
- (c) the number of activities/sports identified and included as a part of the adventure tourism; and
- (d) the funds sanctioned by the Government in this regard during the last three years and the current year?

Answer

MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)(DR. MAHESH SHARMA)

(a): Adventure Tourism is one of the emerging segments of travel in India. The Ministry of Tourism extends Central Financial Assistance to State Governments/Union Territory Administrations for the development of tourism projects including Adventure Tourism, on the basis of proposals received from them subject to adherence of scheme guidelines, availability of funds and inter-se priorities.

(b) & (c): The National Tourism Policy, 2002 and the Report of the Working Group on Tourism for the 12th Five Year Plan lay thrust on development and promotion of Adventure Tourism. The steps taken by the Ministry of Tourism to promote Adventure Tourism, inter alia, include issuance of guidelines for Approval of Adventure Tour Operators, formulation of basic minimum standards for Adventure Tourism activities, etc. The Ministry of Tourism has been promoting Adventure Tourism through its domestic and international campaigns. The Ministry of Tourism also extends financial support for capacity building/training programmes in the adventure tourism sector. In addition, the Ministry of Tourism in its guidelines for Basic Minimum Standards for Adventure Tourism related activities has identified the following categories of adventure tourism viz. land, water and air based activities which include mountaineering, trekking, river running, hang gliding, para gliding and bungee jumping. Safety-precautionary measures to prevent any untoward incidents are under the purview of concerned State Governments/Union Territory Administrations.

(d): The details of funds especially sanctioned in this regard during the last three years and the current year are given in the Annexure.